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**O.A. No. 522 of 2012**

Arjun Ku. Panda.....Applicant  
Vs  
Union of India & Ors.....Respondents

**Order dated: 20.07.2012**

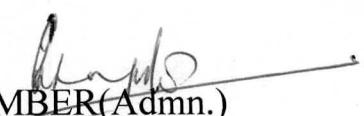
CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Mr. Achintya Das, Ld. Counsel for the applicant submits that IRCTC is not amenable to the jurisdiction of this Tribunal. Hence, he seeks permission to withdraw this O.A. with liberty to approach the appropriate forum.

Prayer is allowed. O.A. is dismissed as withdrawn giving liberty to the applicant to approach the appropriate forum, if so advised.

However, Mr. T. Rath, Ld. Standing Counsel for the Railways, is present.

  
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MEMBER(Admn.)

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